GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA STARRED QUESTION NO. 33 TO BE ANSWERED ON 01ST DECEMBER, 2015

CORRUPTION IN PDS

*33. SHRI PRATAPRAO JADHAV: SHRI RAM TAHAL CHOUDHARY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government is aware of alleged corruption in the Public Distribution System(PDS) hindering the supply of essential commodities to the poor people, if so, the details thereof and the reasons therefor;
- (b) the number and nature of cases of alleged corruption/irregularities reported and the action taken thereon during each of the last three years, State-wise; and
- (c) the details of the action plan formulated to revamp, strengthen and streamline PDS along with the action taken thereon?

A N S W E R MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN)

(a) to (c): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE STARRED QUESTION NO. *33 DUE FOR ANSWER ON 01.12.2015 IN THE LOK SABHA

(a) & (b): There have been complaints about irregularities in the functioning Targeted Public Distribution System (TPDS) leakage/diversion of foodgrains, foodgrains not reaching the intended beneficiaries, issuance of ration cards to ineligible persons, etc. in some States/regions in the country. TPDS is operated under the joint responsibility of the Central and the State/Union Territory (UT) Governments wherein the operational responsibilities for implementation of TPDS within the State/UT rest with the State/UT Governments concerned. Therefore, as and when complaints are received by the Government from individuals and organizations as well as through press reports, these are referred to the State/UT Governments concerned, if required, for inquiry and appropriate action. A State/UT-wise statement indicating number of such complaints received during the last three years and current year is at Annex -I.

The Public Distribution System (Control) Order, 2001 notified on 31.08.2001 mandates the State / UT Governments to carry out all required action to ensure smooth functioning of TPDS. Under the said Order, the State / UT Governments are responsible for implementing TPDS and are competent to take action against those indulging in malpractices in TPDS by invoking provisions of clauses 8 & 9 of the said Order. The PDS (C) Order, 2001 has been superseded by the TPDS (C) Order, 2015 notified on 20.03.2015 in consonance with NFSA, 2013. The provisions of the PDS (C) Order, 2001 shall be effective in States/UTs which have not implemented the NFSA or are implementing it only in part. An offence committed in violation of the provisions of these Orders is liable for penal action under the Essential Commodities Act, 1955. Thus, both the Orders empower State/UT Governments to take punitive action in case of contravention of relevant provisions of these Orders. State/UT-wise details regarding action taken under clauses 8 & 9 of the PDS (Control) Order, 2001 during the last three years and current year is at Annex -II.

(c): A Nine Point Action Plan for curbing the leakages/diversion of foodgrains under TPDS was evolved in July, 2006 in consultation with the State/UT Governments for implementation. Details of the action taken under the Nine Point Action Plan as reported by the States/UTs upto 30.06.2015 is at Annex -III.

In a continuous endeavour to strengthen and streamline TPDS, the Government has initiated implementation of Component-I of the plan scheme on 'End-to-end Computerisation of TPDS Operations' during the 12th Five Year Plan (2012-17) to ensure transparency and check leakages in the TPDS system. Under the scheme, financial assistance is being provided to States/UTs on cost sharing basis. The cost is being shared on 90:10 basis with North East States and on 50:50 basis with other States/UTs. Under this scheme, as per reports received, as on 31.10.2015, ration card data digitization has been done in 29 States/UTs, ration card data is available on Web Portal in 27 States/UTs, Online allocation is being done in 16 States/UTs, supply-chain management in 8 States/UTs, Transparency Portal set up in 27 States/UTs, online Grievance Redressal Mechanism in 26 and toll free helpline number has been set up in 32 States/UTs.

To curb leakages further, under the NFSA inter alia, States/UTs have been asked to either do cash transfer of food subsidy under Direct Benefit Scheme (DBT) or install electronic Point of Sale Device (ePoS) at the Fair Price Shops (FPSs). So far, more than 51,000 FPSs are automated across the country.

The National Food Security Act, 2013 (NFSA) also encourages progressive reforms in the TPDS.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF THE STARRED QUESTION NO. *33 DUE FOR ANSWER ON 01.12.2015 IN THE LOK SABHA

STATEMENT: COMPLAINTS ON TPDS RECEIVED IN THE DEPARTMENT FROM INDIVIDUALS, ORGANISATIONS & THROUGH MEDIA REPORTS ETC FROM 2012 TO 2015 (upto 30.10.2015)

S. No.	State/UT	2012	2013	2014	2015
	A., Jl D., J. al.		2	4	7
1	Andhra Pradesh	-	3	4	
2	Arunachal Pradesh	-	-	1	1
3	Assam	1	-	5	31
4	Bihar	14	32	55	98
5	Chhattisgarh	1	3	3	6
6	Delhi	22	37	78	99
7	Goa	-	-	-	-
8	Gujarat	3	4	16	8
9	Haryana	5	11	26	28
10	Himachal Pradesh	-	-	-	4
11	J&K	3	-	-	4
12	Jharkhand	4	8	16	28
13	Karnataka	2	6	6	13
14	Kerala	4	1	1	14
15	Madhya Pradesh	6	17	7	17
16	Maharashtra	9	20	25	40
17	Manipur	1	2	1	6
18	Meghalaya	-	1	2	3
19	Mizoram	1	-	-	-
20	Nagaland	-	-	3	-
21	Orissa	3	3	8	13
22	Punjab	5	6	5	9
23	Rajasthan	3	18	31	25
24	Sikkim	-	0	-	-
25	Tamil Nadu	4	9	7	17
26	Telangana	-	-	-	10
27	Uttarakhand	5	2	8	20
28	Uttar Pradesh	72	92	137	152
29	West Bengal	2	7	11	23
30	Chandigarh	-	-	3	6
31	D& N Haveli	-	_	1	-
32	Puducherry	1	_	-	_
- J <u>a</u>	TOTAL	171	282	460	682
	IOIAL	1/1	***	700	002

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF THE STARRED QUESTION NO. *33 DUE FOR ANSWER ON 01.12.2015 IN THE LOK SABHA

(As compiled 30.06.2015)

Statement showing results of action taken by the State/UT Governments under Clauses 8 & 9 of the PDS (Control) Order, 2001 from January 2012 to June, 2015.

SI. No.	Name of the State/UT	Year	Number of inspections	Number of raids	Number of persons	Number of FPS Licenses suspended/
			mopeonono	conducted	arrested/	Cancelled/
					prosecuted/	Show cause notices
					convicted	issued/FIR
						lodged
1	Andhra Pradesh	2012	*	*	*	*
		2013	5450	103	00	66
		2014	*	*	*	*
		2015	*	*	*	*
2	Arunachal	2012	0	12	0	00
	Pradesh	2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
3	Assam	2012	650	258	00	32
		2013	501	162	00	14
		2014	*	*	*	*
		2015	*	*	*	*
4	Bihar	2012	73629	101	38	10358
7	Diriai	2013	32698	61	4	3984
		2014	*	*	*	*
		2015	*	*	*	*
5	Chhattisgarh	2012	3033	253	11	104
Ü	omatasgam	2013	7726	792	64	244
		2014	*	*	*	*
		2015	*	*	*	*
6	Delhi	2012	29	00	00	28
		2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
7	Goa	2012	334	00	00	23
		2013	403	02	00	52
		2014	357	27	00	57
		2015	63	00	00	06
8	Gujarat	2012	15637	00	45	209
		2013	13911	00	87	310
		2014	8887	00	46	243
		2015	2436	00	07	122
9	Haryana	2012	*	*	*	*
		2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*

SI. No.	Name of the State/UT	Year	Number of inspections	Number of raids conducted	Number of persons arrested/ prosecuted/ convicted	Number of FPS Licenses suspended/ Cancelled/ Show cause notices issued/FIR lodged
10	Himachal	2012	31109	00	02	00
	Pradesh	2013	21814	00	02	04
		2014	9635	00	00	08
		2015	1389	00	00	02
11	Jammu &	2012	*	*	*	*
	Kashmir	2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
12	Jharkhand	2012	*	*	*	*
		2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
13	Karnataka	2012	64484	784	69	59
		2013	71613	444	94	170
		2014	39239	424	196	263
		2015	19283	243	44	147
14	Kerala	2012	110840	6760	02	127
		2013	83493	15683	00	139
		2014	92638	22427	02	115
		2015	*	*	*	*
15	Madhya	2012	97846	16910	19	2323
	Pradesh	2013	251262	4092	71	4092
		2014	*	*	*	*
		2015	*	*	*	*
16	Maharashtra	2012	*	*	*	*
		2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
17	Manipur	2012	*	*	*	*
	·	2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
18	Meghalaya	2012	992	28	00	06
		2013	729	26	00	03
		2014	681	34	00	04
		2015	*	*	*	*
19	Mizoram	2012	338	223	00	03
		2013	204	107	00	00
		2014	242	147	00	00
		2015	56	33	00	00

SI. No.	Name of the State/UT	Year	Number of inspections	Number of raids conducted	Number of persons arrested/ prosecuted/ convicted	Number of FPS Licenses suspended/ Cancelled/ Show cause notices issued/FIR lodged
20	Nagaland	2012	69	03	00	01
		2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
21	Odisha	2012	00	31197	131	1229
		2013	00	27740	80	1229
		2014	*	*	*	*
		2015				
22	Punjab	2012	*	*	*	*
		2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
23	Rajasthan	2012	00	279	335	00
		2013	00	125	170	00
		2014	*	*	*	*
		2015	*	*	*	*
24	Sikkim	2012	*	*	*	*
		2013	00	00	00	00
		2014	*	*	*	*
		2015	*	*	*	*
25	Tamil Nadu	2012	184677	10290	2340	00
		2013	175705	9196	2008	00
		2014	218293	8949	53	00
		2015	*	*	*	*
26	Tripura	2012	10676	392	00	780
		2013	10150	671	87	1254
		2014	9843	403	20	431
		2015	2729	111	00	149
27	Uttarakhand	2012	2953	1477	7	16
		2013	10897	1683	11	101
		2014	2236	00	01	15
		2015	*	*	*	*
28	Uttar Pradesh	2012	76458	19226	976	5302
		2013	9220	00	311	1807
		2014	8226	00	261	1906
		2015	*	*	*	*
29	West Bengal	2012	15436	452	01	1213
		2013	17284	302	04	1840
		2014	22769	75	01	1401
		2015	7680	52	00	462
30	A&N Islands	2012	316	00	00	17
		2013	126	00	00	00
		2014	*	*	*	*
		2015	*	*	*	*

SI. No.	Name of the State/UT	Year	Number of inspections	Number of raids conducted	Number of persons arrested/ prosecuted/ convicted	Number of FPS Licenses suspended/ Cancelled/ Show cause notices issued/FIR lodged
31	Chandigarh	2012	00	00	00	00
		2013	00	00	10	00
		2014	*	*	*	*
		2015	*	*	*	*
32	D&N Haveli	2012	*	*	*	*
		2013	08	02	00	00
		2014	06	02	00	00
		2015	*	*	*	*
33	Daman & Diu	2012	*	*	*	*
		2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
34	Lakshadweep	2012	00	00	00	00
		2013	*	*	*	*
		2014	*	*	*	*
		2015	*	*	*	*
35	Puducherry	2012	385	770	161	00
		2013	1026	520	49	01
		2014	2206	670	13	00
		2015	511	175	00	00
Total 2012		689891	89415	4137	21830	
		2013	714220	61711	3052	15310
2014 2015		415258	33158	593	4443	
		34147	614	51	888	
	nd Total= 2+2013+2014+20)15	1853516	184898	7833	42471

^{*} Information not provided

ANNEXURE-III

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF THE STARRED QUESTION NO. *33 DUE FOR ANSWER ON 01.12.2015 IN THE LOK SABHA

Details of the action taken by States/UTs as reported 30.06.2015 under the Nine Point Action Plan.

1	04-4	A 1 C 1 C 0 IIT
1	States should undertake a campaign	As per reports received from the State & UT
	to review BPL/AAY list to	Governments by 30 th June, 2015, implementation
	eliminate ghost ration cards	of the action plan has resulted in elimination of a
		total of 494.50 lakh bogus/ ineligible ration cards
		in 30 States.
2	Strict action should be taken	33 States have reported that action is being taken
	against the guilty to ensure leakage	against the guilty to ensure leakage free
	free distribution of food grains	distribution of food grains.
3	For sake of transparency,	There is involvement of PRIs in Vigilance
	involvement of elected PRI	Committees to monitor FPS in 29 States/UTs.
	members in distribution of food	33 States/UTs have reported FPS being run by
	grains be ensured. FPS licenses be	Gram Panchayats, SHGs, and Cooperatives etc.
	given to SHGs, gram panchayats,	Out of about 5.47 lakh FPS in operation, about
	cooperatives etc.	1.35 lakh FPS are being run by such organisations.
4	Display of BPL and AAY lists by	BPL lists at FPS are displayed in 32 States/UTs.
	fair price shops	
5	Display of fair price shop-wise and	Action regarding putting up district-wise and FPS-
	district-wise allocations of PDS	wise allocation of food grains on websites and
	commodities on web-sites for	other prominent places has been initiated in 22
	public scrutiny	States/UTs.
6	Door-step delivery of PDS	Door-step delivery of food grains to FPS by State
	commodities to fair price shops	Governments instead of letting private
	prior snops	transporters to transport goods is being done in
		27 States/UTs as on 30.09.2015. This reduces
		,
		leakages during the transportation of foodgrains
	Fac. 25. 25.1 21.122 C	and ensures viability of FPS owners.
7	Ensuring timely availability of	Action is being taken by 32 States in this regard.
	foodgrains at FPS and distribution	
	of foodgrains by FPS	27 G
8	Training of Vigilance Committee	27 State/UT Governments have taken up training
	members	programmes for FPS level Vigilance Committees.
		Funds are also being provided by Government of
		India under a Plan Scheme for training of TPDS
		officers/ officials.

9	Computerization	of	TPDS	Computerisation of TPDS has been taken up across
	operations, use of IT		1125	the country. For this purpose, action plans have been finalized by all States/UTs. Government is also providing technical and financial assistance under a Plan Scheme on End-to-end
				Computerisation of TPDS Operations.